

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 128**  
**(CAA)-57(PB)/2018**

**IN THE MATTER OF:**

Akai Consumer Electronics India  
Ltd. & Ors.

.... Applicant/petitioner

**Order under Section 230-232**

**Order delivered on 06.05.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner	Mr. Rishu Kant Sharma, Adv.
For the RD	Mr. C. Balooni, CP
For the ITD	Mr. Shubham Pandey & Ms. Easha Kadian, Advs. for Ms. Lakshmi Gurung, Standing Counsel for Income Tax Department

**ORDER**

Ld. Counsel for the petitioner seeks and is granted four weeks time to complete the pleadings with a copy in advance to the counsel opposite.

On behalf of Income Tax Department, it is submitted that a copy of the scheme has not been furnished. Ld. Counsel for the petitioner states that needful shall be done within two days and a comprehensive paper book shall be handed over to the counsel for the Income Tax Department.

List for further consideration on 12.06.2019.

Sdl-

**(M.M.KUMAR)**  
**PRESIDENT**

Sdl-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**